



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. CA 05 of 2005

Applicant(s) Pranab Ch. Panda Respondent(s) Division of Industries

Advocate for Applicant(s) Mr. R. Bahal Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>J.P.O. # 2 No 501-762. for order re: registration <u>on court memo</u></p> <p><i>[Signature]</i> 10/1/05</p> <p><i>Chm</i> 10.01.05</p> <p><i>Registers</i> 10.01.05</p> <p><i>[Signature]</i> 10/1/05</p> <p>For <u>Divison of Industries</u> copy served.</p> <p><i>Dhruv</i> 10/1/05</p>	<p>REGISTER</p> <p><i>[Signature]</i> 10/1/05 Registrar</p> <p><u>Order dated 11.1.2005</u></p> <p>Heard Miss. R. Bahal, learned counsel for the applicant and Shri R.C. Rath, learned Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents and perused the materials.</p> <p>The applicant in this case has faced a transfer from the post of Pharmacist, Gr.III, C.S.P. (Construction Health Unit) Mancheswar to Retang Health Unit, Jatni and by the same order he was asked to be relieved by one Shri R.K. Paul vide Annexure-A/2. Against this order of transfer, the applicant has filed a representation to the Divisional Medical Officer(Con), Chandrasekharpur on 7.1.2005;</p>

Notes of the Registry

Orders of the Tribunal

On 21.11.05
 copies of order
 copies of OA sent
 to all resp. l
 copies of said
 order prepared
 for counsels for
 both sides.

12/11/05
 21/11/05

W/11/05
 20/11/05

and on 10.1.2005, he has approached this Tribunal for redressal of his grievance.

From the above chronology of facts it would appear that the applicant has rushed to this Tribunal without exhausting the departmental remedies. In the circumstances, this O.A. ipso facto is not maintainable. However, the Respondents are directed to dispose of the representation dated 7.1.2005 filed by the applicant and until the said representation is disposed of, the applicant may be allowed to be Pharmacist in waiting at Mancheswar.

With the above direction, this O.A. is disposed of at the admission stage.

Send copies of this order along with copies of the O.A. to the Respondents and free copies of the order be handed over to the learned counsel of both the sides.

MEMBER (JUDICIAL)

VICE-CHAIRMAN 10/11/05